## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 496 OF 2018 IN DFR NO. 930 OF 2018

Dated: 17<sup>th</sup> July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited .... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Ms. Anna Malhotra for R-1

Mr. Deep Rao

Mr. Jafar Alam for R-2

## ORDER (IA NO. 496 OF 2018) (Application for condonation of delay in filing appeal)

The learned counsel, Ms. Anna Malhotra, appearing for the first Respondent prays for two week's time to file her reply to the instant IA. The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant prays for one week's time thereafter to file his rejoinder to the replies filed by the learned counsel appearing for the first Respondent and learned counsel appearing for the second Respondent.

Submissions made by the learned counsel appearing for the Respondent No. 1 and 2, as stated above, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file her reply to the IA filed by the Appellant by 30.07.2018, after duly serving copy to the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the replies filed by the learned counsel appearing for the first Respondent and learned counsel appearing for the second Respondent by 06.08.2018, after duly serving copy on the other side.

List this matter on <u>09.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1 and 2.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member